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(2020) 06 MP CK 0070

Madhya Pradesh High Court (Gwalior Bench)

Case No: Criminal Appeal No. 986 Of 2020

Jitendra & Others APPELLANT

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State Of Madhya Pradesh RESPONDENT

Date of Decision: June 16, 2020

Acts Referred:

• Code Of Criminal Procedure, 1973 - Section 389

• Indian Penal Code, 1860 - Section 304B, 498A

• Dowry Prohibition Act, 1961 - Section 4

Hon'ble Judges: Sheel Nagu, J

Bench: Single Bench

Advocate: Amit Lahoti, Sankalp Sharma

Final Decision: Allowed

Judgement

Section,Imprisonment,Fine

Section 304 B of IPC, 10 years R.I.,

Section 498-A of IPC,1 year's R.I.,"Rs. 500/- with default

stipulation

Sec(cid:39)on 4 of Dowry

Prohibition Act",6 months' R.I., "Rs. 500/- with default

stipulation.